

(d) The following steps have been taken by the Government to check the problem of spurious drugs in the country-

1. The Drugs and Cosmetics Act, 1940, has been amended under Drugs & Cosmetics (Amendment) Act, 2008, and it has come in to force since 10th Aug, 2009. Penalty for manufacture of spurious & adulterated drugs has been enhanced to an imprisonment for not less than 10 years but which may extend to for life and shall also be liable to fine which shall not be less than 10 lakh rupees or three times the value of the drugs confiscated whichever is more. Certain offences have been made cognizable and non-bailable.
2. State Government have been requested to set up special courts to try cases of spurious and adulterated drugs.
3. Guidelines for taking action on samples of drugs declared spurious or not of standard quality in the light of enhanced penalties under the Drugs & Cosmetics (Amendment) Act, 2008, has been prepared and forwarded to the State Drug Controllers for implementation.
4. Whistle Blower Scheme has been announced by Government of India to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under this policy, the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities.
5. Schedule M to the Drugs and Cosmetics Rules, 1945, pertaining to Good Manufacturing Practices was amended to make it at par with the international standards. It is mandatory for the manufacturers of drugs to comply with the requirements of this Schedule for quality control of the drugs manufactured by them.

#### **Airbus A 380 operations from Delhi Airport**

\*335. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Airbus A 380 aircrafts have not been given permission for operating from Delhi airport;

- (b) if so, the reasons therefor; and
- (c) by when these aircrafts will be able to operate from Delhi airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) to (c) No, Sir. Terminal 3 at IGI Airport, Delhi has been commissioned, and it has the capability to handle A-380 aircrafts operations. A special permission was granted for operation of Airbus A-380 on 15.07.2010 as a proving flight to assess its compatibility for operation with newly constructed Terminal 3. Formal permission for regular operation of Airbus A-380 is to be accorded by DGCA based on airlines applying for the same.

#### **Population Control Programme**

\*336. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is encouraging State and Local Governments to control population in their respective territories by giving them incentives and financial support; and
- (b) whether the population migrating from one territory to another is also being covered under such incentives/schemes?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) At present, no incentive is given to State and local Governments to control population. However, the Government is encouraging the State Governments to control population by providing financial assistance under various Schemes meant for population stabilization. The Schemes are as follows:-

- (i) National Family Planning Insurance Scheme was started since November, 2005 to compensate the sterilization acceptors for failures, complications and deaths and also provides indemnity insurance cover to doctors.
- (ii) Compensation Package for Sterilization was increased in September, 2007 i.e. in vasectomy from Rs.800/- to Rs.1500.- and tubectomy from Rs.800/- in public facilities and to a uniform amount of Rs.1500/- in accredited private health facilities for all categories in all States for vasectomy.